(This is only an advertisement for Information purposes and not a Prospectus announcement.)

SONAM®

SONAM CLOCK LIMITED

Corporate Identification Number: U33302GJ2001PLC039689

Our Company was incorporated in the name of "Sonam Clock Private Limited" (CIN : U33302GJ2001PTC39689) under the provisions of Companies Act, 1956 vide Certificate of Incorporation dated June 21, 2001, issued by Registrar of Companies, Gujarat, Dadra & Nagar Haveli. Later, our Company was converted into Public Limited Company and consequently name of company was changed from "Sonam Clock Private Limited" to "Sonam Clock Limited" bearing CIN: U33302GJ2001PLC039689 vide Special resolution passed by the Shareholders at the Extra Ordinary General Meeting held on January 29, 2018 and a fresh certificate of incorporation dated February 7, 2018 issued by the Registrar of Companies, Ahmedabad.

Registered Office: Survey No. 337/P, Morbi Rajkot Highway, Village Lajai, Taluka Tankara, District Morbi - Gujarat - 363641, India
Tel. No: +91-2822-285017 | **Fax No.:** +91 2822 285987 | **E-mail:** info@sonamquartz.com | **Website:** www.sonamquartz.com
CONTACT PERSON: MS. SEJAL HARESHBHAI SHAH (COMPANY SECRETARY & COMPLIANCE OFFICER)

THE ISSUE

INITIAL PUBLIC ISSUE OF 28,08,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF SONAM CLOCK LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ 36.00 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 26.00 PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹ 1010.88 LAKHS ("ISSUE") OF WHICH 1,44,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH FOR A CASH PRICE OF ₹ 36.00 PER EQUITY SHARE, AGGREGATING TO ₹ 51.84 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 26,64,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH AT AN ISSUE PRICE OF ₹ 36.00 PER EQUITY SHARE AGGREGATING TO 959.04 LAKHS (IS HEREINAFTER REFERRED TO AS THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 28.06% AND 26.62%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 225 OF THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10.00 EACH AND THE ISSUE PRICE IS ₹ 36.00 EACH. THE ISSUE PRICE IS 3.6 TIMES OF THE FACE VALUE.

THIS ISSUE IS BEING MADE IN TERMS OF CHAPTER XB OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 (THE "SEBI ICDR REGULATIONS"), AS AMENDED. THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET ISSUE TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 43(4) OF THE SEBI (ICDR) REGULATIONS, 2009, AS AMENDED. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "ISSUE RELATED INFORMATION" BEGINNING ON PAGE 225 OF THE PROSPECTUS.

MINIMUM APPLICATION SIZE OF 3,000 EQUITY SHARES AND IN MULTIPLES OF 3,000 EQUITY SHARES THEREAFTER.

ISSUE

OPENS ON: FRIDAY, JUNE 1, 2018

CLOSES ON: WEDNESDAY, JUNE 6, 2018

ASBA*	**Simple, Safe, Smart way of Application- Make use of it !!!**	*** Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.**	**Mandatory in Public Issues from January 01, 2016 No cheques will be accepted.**

PLEASE NOTE THAT IN ACCORDANCE WITH THE PROVISIONS OF SEBI CIRCULAR BEARING NUMBER CIR/CFD/POLICYCELL/11/2015 DATED NOVEMBER 10, 2015, ALL APPLICANTS SHALL MANDATORILY MAKE USE OF ASBA FACILITY AND MUST MANDATORILY INVEST THROUGH THE ASBA PROCESS.

PROMOTERS OF OUR COMPANY: MR. JAYESHBHAI CHHABILDAS SHAH AND MRS. DEEPABEN JAYESHBHAI SHAH

LISTING: The Equity Shares offered through Prospectus are proposed to be listed on the SME Platform of National Stock Exchange of India Limited **("NSE EMERGE")**. Our company has received an approval letter dated April 27, 2018 from NSE for using its name in offer document for listing of our shares on the SME Platform of NSE. For the purpose of this Issue, the Designated Stock Exchange will be the National Stock Exchange of India Limited **("NSE")**.

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter XB of the SEBI (ICDR) Regulations 2009, the Draft Offer Document was not filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However investors may refer to the entire **"Disclaimer Clause of SEBI"** beginning on page 213 of the Prospectus.

DISCLAIMER CLAUSE OF NSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by NSE Limited **("NSE")** should not in any way be deemed or construed that the Prospectus has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Prospectus. The investors are advised to refer to page 219 of the Prospectus for the full text of the **"Disclaimer Clause of NSE"**.

IPO GRADING: Since the issue is being made in terms of Chapter XB of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013

MAIN OBJECTS AS PER MEMORANDUM OF ASSOCIATION OF OUR COMPANY:

To carry on in India and abroad the business to manufacture, assemble, import, export, buy, sell, trade, repair, maintain, install, prepare, produce, fabricate, alter, renovate, convert, distribute, recondition, design, develop and to act as broker, agent, franchiser, vendor or otherwise to deal in all sorts of clocks, watches, time pieces, chinometers, instant watches, wristwatches, pocket watches, wall clocks, table clocks, alarm clocks, calculators, toys' piezo, whether electronic, digital, automatic, electrical, quartz or mechanical, solar for industrial, domestic, commercial and public purposes and to manufacture all kinds of parts, components, fittings, accessories, fixtures and ingredients such as watch crow, dials, watch jewels, made of ferrous and non-ferrous materials including leather, PVC, plastic, rubber or any other man-made or natural materials including precious stones, quartz, diamonds, pearls, gold, silver, platinum, gem and jewellery in its various forms and descriptions used in the manufacturing of the above items.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: Authorized share capital of ₹ 11,00,00,000 divided in to 1,10,00,000 Equity Shares of face value of ₹ 10 each. Issued, subscribed and paid up share capital prior to issue is ₹ 7,20,00,000 divided in to 72,00,000 Equity Shares of ₹ 10 each. Proposed post issue paid up share capital ₹ 10,00,80,000 divided in to 1,00,08,000 Equity shares of ₹ 10 each.

LIABILITY OF MEMBERS AS PER MOA: The Liability of the members of the Company is limited.

SIGNATORIES TO MOA AND SHARES SUBSCRIBED:

ORIGINAL SIGNATORIES			CURRENT PROMOTERS		
Name of Subscribers	**Face Value (₹)**	**No. of Shares**	**Name of Promoters**	**Face Value (₹)**	**No. of Shares**
Mr. Jayeshbhai Chhabildas Shah	10	5000	Mr. Jayeshbhai Chhabildas Shah	10	62,39,200
Mrs. Deepaben Jayeshbhai Shah	10	5000	Mrs. Deepaben Jayeshbhai Shah	10	4,80,000
Total		**10,000**	**Total**		**67,19,200**

CORRIGENDUM: NOTICE TO INVESTORS

This corrigendum should be read with the Prospectus dated May 25, 2018 filed with Registrar of Companies, Ahmedabad, SEBI, Ahmedabad and National Stock Exchange of India Limited in relation to the Issue. Investors should note the following updates in the Prospectus.

1. On page no. 75 of the Prospectus in the Chapter titled "Basis for Issue Price" Note 6 under the heading "Comparison of Accounting Ratios with Listed Industry Peers" the RONW (%) of Sonam Clock Limited to be read as 8.63% instead of 13.76%
2. On page no. 182 of the Prospectus in the Chapter titled "Restated Financial Statements", in "Annexure AB - Mandatory Accounting Ratios" number of equity shares outstanding at the end of the year for nine months ended 31-12-2017 to be read as 72,00,000 instead of 52,00,000 and Restated Net Assets Value per Share in Rs. (d/c) in nine months ended 31-12-2017 to be read as 16.12 instead of 21.49
3. On page 71 of the Prospectus in the Chapter titled "Objects of the Issue" under Public Issue Expenses, percentage of Issue Expenses of the Issue Size to be read as 6.76% instead of 0.68%
4. On page 221 of the Prospectus in the Chapter titled "Other Regulatory and Statutory Disclosures" under Expenses of the Issue, percentage of Issue Expenses of the Issue Size to be read as 6.76% instead of 0.68%
5. On page 221 of the Prospectus in the Chapter titled "Other Regulatory and Statutory Disclosures" under Expenses of the Issue, in the estimated issue expenses table, in percentage of issue size% in S. No. 1,2,3,4 and Total, % to be read as 5.67%, 0.25%, 0.49%, 0.35% and 6.76% instead of 0.57%, 0.02%, 0.05%, 0.03% and 0.68% respectively.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
Hem Securities Ltd **HEM SECURITIES LIMITED** 904, A Wing, Naman Midtown, Senapati Bapat Marg, Elphinstone Road, Lower Parel, Mumbai-400013, Maharashtra, India **Tel. No.:** +91- 022- 4906 0000 **Fax No.:** +91- 022- 2262 5991 **Email:** ib@hemsecurities.com **Website:** www.hemsecurities.com **Investor Grievance Email:** redressal@hemsecurities.com **Contact Person:** Mr. Anil Bhargava **SEBI Regn. No.:** INM000010981	BSS **BIGSHARE SERVICES PRIVATE LIMITED** Bharat Tin Works Building, 1st Floor, Opp Vasant Oasis, Makwana Road, Marol, Andheri East, Mumbai - 400059. **Tel. No.:** +91-022-62638200 **Fax No.:** +91-022-62638299 **Email:** ipo@bigshareonline.com **Website:** www.bigshareonline.com **Investor Grievance Email:** investor@bigshareonline.com **Contact Person:** Mr. Ashok Shetty **SEBI Regn. No.:** INR000001385	**Ms. Sejal Hareshbhai Shah** **SONAM CLOCK LIMITED** **Survey No. 337/p, Morbi Rajkot Highway, Taluka Tankara, District Morbi, Lajai, Rajkot - 363641 Gujarat, India** **Tel. No.:** +91-2822-285017 **Fax. No.:** +91-2822-285987 **E-mail:** cs@sonamquartz.com **Website:** www.sonamquartz.com **Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre-issue or post-Issue related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.**

AVAILABILITY OF PROSPECTUS: Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the issue. Full copy of the Prospectus will be available at the website of SEBI at www.sebi.gov.in; the website of Stock Exchange at www.nseindia.com, the website of LM at www.hemsecurities.com and Website of Issuer Company at www.sonamquartz.com.

AVAILABILITY OF APPLICATION FORMS: Application forms can be obtained from the Issuer Company: Sonam Clock Limited, Lead Manager: Hem Securities Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.nseindia.com.

APPLICATION SUPPORTED BY BLOCKED AMOUNT (ASBA): All investors in this Issue have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the Issue process and How to Apply, please refer to the details given in application forms and abridged prospectus and also please refer to the section **"Issue Procedure"** on page 233 of the Prospectus.

BANKER TO THE ISSUE: INDUSIND BANK LIMITED

For SONAM CLOCK LIMITED
On behalf of the Board of Directors
Sd/-
Jayeshbhai Chhabildas Shah
Chairman & Managing Director
DIN: - 00500814

Place: Lajai, Morbi
Date: May 29, 2018

SONAM CLOCK LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad, Gujarat. The Prospectus will be available on the website of the SEBI at www.sebi.gov.in and the website of the Lead Manager at www.hemsecurities.com and website of Issuer Company at www.sonamquartz.com Investor should note that investment in equity shares involves a high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act ("the Securities Act") or any state securities laws in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S, persons" (as defined in Regulations under the securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act of 1933.

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